

4

O.A. No. 272 of 2011

Bipini Sethy.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 18.05.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. B. Parida, Ld. Counsel for the applicant and Mr. P.R.J.Dash, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2.. The applicant, who has been ^{allegedly} working as Grass-cutter under the Aviation Research Centre, Charbatia since 1999, has filed this O.A. for regularization of his service. It is the case of the applicant that his representation as at Annexure-A/2 dated 11.01.2010 is still pending with the Respondent No.3.

3.. During the course of hearing, Ld. Counsel for the applicant submitted that the applicant is still working.

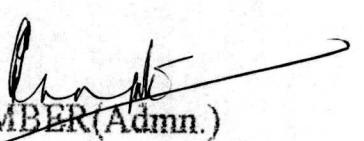
4.. Since, the representation of the applicant is still pending with the Respondents, without going into the merit of the case and as agreed to by the Ld. Counsel for the parties, we direct the Respondents to consider the pending

5

representation as at Annexure-A/2 of the applicant within 30 days from the date of receipt of copy of this order and pass a reasoned order. As the applicant has been working for such a long time, the Respondents should consider the representation for regularization against permanent/sanctioned post keeping in mind the service rendered by the applicant in the organization and his eligibility etc.

5. With the above observation and direction, the O.A. stands disposed of at the stage of admission itself.
6. Send copy of the O.A., along with copy of this order, to Respondents for compliance.


MEMBER (Judl.)


MEMBER (Admn.)

RK